


CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

Original Application No.630/96

Dt. of decision;25-6-1996

Between:

K. Raju .. Applicant

and

1. The Sub-Divisional Officer,
Telecommunications,
Mahbubnagar.
2. The Telecom District Engineer, Mahbubnagar.
3. The Chief General Manager, Telecom Doorsanchar
Bhavan, Hyderabad.

.. Respondents

Counsel for the applicant : Sri K. Venkateshwar Rao

Counsel for the respondents: Sri V. Rajeshwar Rao

CORAM

Hon'ble Mr. Justice M.G. Chaudhari : Vice Chairman

Hon'ble Mr. H. Rajendra Prasad : Member (A)

JUDGEMENT

(Oral order as per Hon'ble Mr. Justice M.G. Chaudhari, V.C.)

Sri K. Venkateshwar Rao for applicant and Sri V. Rajeshwar Rao, Standing Counsel for the respondents.

2. The applicant was engaged as casual mazdoor prior to 1985 and he was disengaged on 1-5-85. Thereafter he was not reengaged. He prays that the respondents may be directed to reengage him as a casual mazdoor under the

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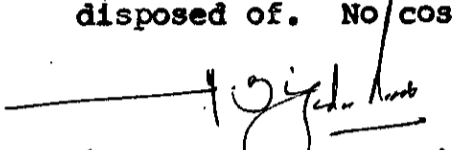
control of Telecom District Engineer, Mahbubnagar. He seeks to rely on the instructions issued by the Director-General, Telecommunications dt. 21-10-91 and the letter issued by the Chief General Manager, Telecom, Hyderabad dt. 22-2-93 in support of his prayer.

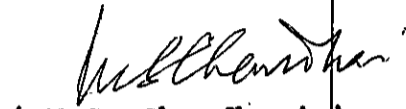
3. Prima facie the instructions mentioned above indicate that certain benefit was to be extended to casual mazdoors who were engaged after 30-3-85. Since the applicant was disengaged from 1-5-85, it needs to be examined as to whether he falls within this category. According to the applicant he has worked in the past i.e. prior to 1985^{for} nearly 790 days in different spells. These aspects are required to be considered by the respondents. The applicant states that he had filed an application to the Telecom District Engineer, Mahbubnagar on 20-11-95 praying for reengagement but has not been^{it} replied[^] to by the respondents. In the interest of justice, therefore, we think it appropriate to direct the Telecom District Engineer, Mahbubnagar to dispose of the said application after considering all the aspects, prevailing rules, availability of work etc. within a period of two months from the date of communication of the order and convey the decision to the applicant. We hope that subject to other conditions the respondents shall have a

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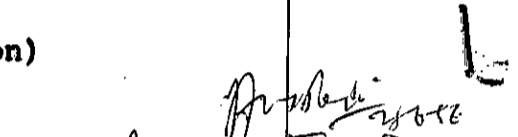
sympathetic approach. It is made clear that if the application is required to be considered by any authority other than the TDE, Mahbubnagar, then it will be open to the TDE to forward the application to such authority for consideration and compliance with the aforesaid directions. Order accordingly in terms of the above directions. O.A. disposed of. No costs.


(H. Rajendra Prasad)
Member (A)


(M.G. Chaudhari)
Vice Chairman

Dt.25-6-96
(Open Court dictation)

kmv


Deputy Registrar (S) CC

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To

1. The Sub Divisional Officer,
Telecommunications, Mahabubnagar.
2. The Telecom District engineer, Mahabubnagar.
3. The Chief General Manager, Telecom doorsanchar Bhavan,
Hyderabad.
4. One copy to Mr.K.Venkateswar Rao, Advocate, CAT.Hyd.
5. Onecopy to Mr.V.Rajeswar Rao, Addl.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

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4/7/96

I COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE M.G. CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

Dated: 25-6-1996

ORDER/JUDGMENT

M.A./R.A/C.A.No.

in

O.A.No. 595/96 630/96

T.A.No. (W.P.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

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No Spare Copy

